

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00028/2021 in & OA/310/00454/2020

Dated Thursday the 28th day of January Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

1. M.Kolappan,
2. N.Vasuhi,
3. S.Hemima Vinolini,
4. A.Sharon Dhoni,
5. K.Lakshmi,
6. N.K.Shanmugam,.Applicants

By Advocate M/s. R. Saravanakumar

Vs

1.Union of India,
rep by its Secretary,
Department of Telecom,
Sanchar Bhavan, New Delhi 110001.

2.Bharat Sanchar Nigam Limited,
rep by its Chairman and Managing Director,
Bharat Sanchar Bhavan,
Janpath, New Delhi 110001.

3.The Principal General Manager (Personnel),
BSNL, Corporate Office,
Janpath, New Delhi 110001.

4.The Asst. General Manager,
Corporate Office (Personnel DPC),
4th Floor, Bharat Sanchar Bhavan,
Janpath, New Delhi 110001.Respondents

5.K.Senthil Kumar, M/42,
Son of E. Karunakaran,
No. C3, Navajeevan Flat,
6th Avenue, Anna Nagar West,
Chennai 600040.

6.S. Uma Chandran, M/44,
Son of M.O.Sivalingam,
No. 4, Galaxy Apartments,
Noalmbur, Chennai 600037.

7.A.Arun Naveen, M/44,
Son of T.C.Arthanari,
No. 11, VOC street,
Kamaraj Nagar,
Avadi, Chennai 600071.

....Applicants in MA 28/2021/Proposed respondents in OA

By Advocates Mr. M. Kishore Kumar, SPC (R1-R4)
Mr. R. Jayaprakash (R5-R7)

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To set aside the provisional seniority list-9 vide letter No. BSNLCO-PERS/13(21)/1/2020-PERS1 dated 10.08.2020 for Telecommunication Engineering Services Group B equivalent to SDE(T)s, 2006-2007, issued by the 4th respondent and direct the respondents to recast the same based on date of joining to avoid disputes in seniority of candidates promoted earlier through Seniority cum Fitness Quota (SQ) over those who were subsequently promoted through Limited Departmental Competitive Examination Quota (CQ) and pass such further or other order, as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice."

2. In this OA, one MA 28/2021 for impleading is also filed today. MA 28/2021 is allowed and the applicants therein are permitted to be impleaded in this OA.
3. All the counsels agree that the representations of the applicants in the OA as well as the MA may be directed to be considered by the department.
4. In view of the above submissions, without going into the merits of the case, this OA is disposed of with liberty to the applicants in the OA as well as the proposed impleading respondents ie., the applicants in the MA to file fresh and comprehensive representations within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representations, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

28.01.2021

SKSI